

[Shri F. H. Mohsin]

3. The incident is believed to have occurred between 10.30 and 11.00 P.M. on the 7th August, 1974 and the Police was informed at about 11.30 P.M. The complaint of Shrimati Ilaben Prakash Jagatram was recorded at about 1.40 A.M. and of Shri Sayed at about 3.00 A.M. after his medical examination at the Civil Hospital.

4. At about 3.30 A.M. about 25 Journalists went to the residence of Shri H. C. Sarin, Adviser to the Governor alleging that the Police had deliberately delayed the taking down of the complaint of Shri Ashraf Sayed.

5. As the matter was not so urgent as to wake up the Adviser at such an early hour, the Police asked the Journalists not to disturb the Adviser. The police put up a cordon to prevent the Journalists from getting into the residence of the Adviser. The Journalists tried to break in the cordon and a scuffle ensued. Shri Sarin however, met the Journalists at about 4.30 A.M. as soon as he was woken up. The Journalists complained to him that the Police had used force and manhandled them.

6. On receipt of a written complaint from the Journalists the Government of Gujarat have asked a senior officer Shri R. Chandramouli, Secretary, Food and Civil Supplies Department to enquire into the allegations against the Police made by the Journalists. The enquiry report is awaited. Meanwhile the two complaints are under investigation with the Police and further action will be taken on them depending upon the result of the investigation.

11.36 hrs.

# **DELHI SALES TAX BILL**

## **APPOINTMENT OF MEMBERS TO SELECT COMMITTEE**

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE (SHRI  
K. R. GANESH): I beg to move:

"That this House do appoint  
Sarvashri Chakleshwar Singh, Biren

Dutta and M. Deiveekan to the  
Select Committee on the Bill to  
consolidate and amend the law re-  
lating to the levy of tax on sale of  
goods in the Union Territory of  
Delhi, vice Sarvashri Rudra Pratap  
Singh, Madhuryya Halder and R. P.  
Ulaganambi resigned."

MR. SPEAKER: The question is:

"That this House do appoint  
Sarvashri Chakleshwar Singh, Biren  
Dutta and M. Deiveekan to the  
Select Committee on the Bill to  
consolidate and amend the law re-  
lating to the levy of tax on sale of  
goods in the Union Territory of  
Delhi, vice Sarvashri Rudra Pratap  
Singh, Madhuryya Halder and R. P.  
Ulaganambi resigned."

*The motion was adopted.*

11.37 hrs.

## **CENTRAL AND OTHER SOCIETIES (REGULATION) BILL**

### **CONCURRENCE IN RECOMMENDATION OF RAJYA SABHA TO JOIN IN JOINT COMMITTEE**

THE MINISTER OF STATE IN  
THE MINISTRY OF LAW, JUSTICE  
AND COMPANY AFFAIRS (SHRI  
NITIRAJ SINGH CHAUDHARY): Sir,  
with your permission, I beg to move:

"That this House do concur in the  
recommendation of Rajya Sabha  
that the House do join in the Joint  
Committee of the Houses on the  
Bill to provide for the incorpora-  
tion, regulation and winding up of  
the Central societies and declared  
Central societies and regulation of  
aided Union territory societies and  
amalgamation of Central societies  
or aided Union territory societies  
with similar societies and for  
matters connected therewith or in-  
cidental thereto, made in the motion  
adopted by Rajya Sabha at its  
sitting held on the 6th September,  
1974 and communicated to this  
House on the 6th September, 1974  
and do resolve that the following